GOVERNMENT OF INDIA MINISTRY OFLAW & JUSTICE RAJYA SABHA QUESTION NO21.12.2009 ANSWERED ON SETTING UP OF EVENING COURTS

457

Dr. Janardhan Waghmare

Will the Minister of COALCOALLAW & JUSTICE be pleased to state :-

(a)whether the Chief Justice of India (CJI) has urged Government to set up more evening courts in the country to clear the pending cases;

(b)if so, whether the State Governments have agreed to the above proposal;

(c)if so, the estimated number of pending cases likely to be disposed off as a result thereof?

ANSWER

MINISTER OF LAW AND JUSTICE

(DR. M. VEERAPPA MOILY)

(a)to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. 457 FOR 21ST DECEMBER, 2009.

(a)to (c): Yes, Sir. At the Joint Conference of the Chief Ministers of States and the Chief Justice of the High Courts held on August, 16, 2009, the Chief Justice of India laid stress upon the issue of setting up of Evening/Morning Courts in subordinate courts in the country.

While most States indicated their readiness to set up these courts, the representatives of the States of Uttarakhand, Sikkim, Arunachal Pradesh and Mizoram stated that the concept of evening/morning courts may not be a viable proposition in these States, for, peculiar geographical conditions, lack of connectivity by road and low rate of pendency of cases. Evening courts are already in operation in Gujarat and National Capital Territory of Delhi and Morning courts in Andhra Pradesh.

It is expected that Evening/Morning courts, after being set up in all the States, will facilitate the disposal of the bulk of pending as well as freshy filed petty cases assigned for disposal by the High Court to these courts.